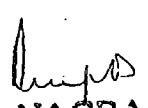
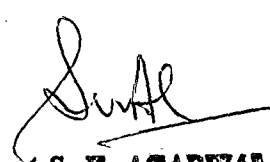


# In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO./TA/MP No. ....

Smt. Kamla Panjwani Versus Union of India & others

Date of Order	Orders
<p>4-12-2001</p>	<p style="text-align: center;"><u>OA 554/2001</u></p> <p>Mr. A.K. Sharma, Counsel for the applicant.</p> <p>Learned Counsel for the applicant seeks to withdraw this OA as he submits that applicant wants to file Contempt Petition to implement the order of this Tribunal in OA no. 324/2000 dated 23-7-2000.</p> <p>In view of <del>the</del> his submissions, this OA is disposed of as withdrawn.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">   <b>A. P. NAGRATH</b>  <small>ADMINISTRATIVE MEMBER</small> </div> <div style="text-align: center;">   <b>(S. K. AGARWAL)</b>  <small>Judicial Member</small> </div> </div>

copy sent to  
COP/Record

W/A 13780

DATE 1-1-02